

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 126 OF 2015**

**Dated: 2<sup>nd</sup> February, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Uttar Haryana Bijli Vitran Nigam Ltd. .... Appellant (s)  
Versus  
Haryana Electricity Regulatory Commission & Anr. .... Respondent (s)**

Counsel for the Appellant(s) : Mr. Varun Pathak  
Counsel for the Respondent(s) : Mr. Hemant Singh  
Mr. Tabrez Malwat for R.1  
Mr. Ankit for Mr. Harish Arora (Rep.)  
for R.2

**ORDER**

Mr. Ankit appearing on behalf of Mr. Harish Arora, who is representing Respondent No.2, states that Mr. Harish Arora is unwell.

Learned counsel for Respondent No.1 seeks two weeks time to file written submissions. He may file the same on or before 17.02.2016 after serving copy on the other side. Respondent No.2 may file reply, if necessary, on or before 17.02.2016 after serving copy on the other side.

List the matter on **29.02.2016**. Respondent No.2 is expected to remain present on the next date of hearing.

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/dk